

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.75899 of 2019

(Arising out of Order-in-Appeal No.223/Bol-S.T./2018-19 dated 31.10.2018 passed by Commissioner(Appeals), Central Goods & Services Tax & Central Excise, Siliguri.)

M/s. New Bharat Enterprise

(Narsingh Bandh, Burnpur-713325, Dist: Burdwan, West Bengal.)

...Appellant

VERSUS

Commissioner of CGST & CX, Bolpur Commissionerate

.....Respondent

(Nanoor Chandidas Road, Sian, Bolpur, Dist: Birbhum, West Bengal.)

APPEARANCE

NONE for the Appellant (s)

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75232 / 2021

DATE OF HEARING : 30 April 2021

DATE OF DECISION : 30 April 2021

P.K.CHOUDHARY :

The Appellant as well as Respondent Revenue have filed copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues, on behalf of the appellant, under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**